Form No. 14

Notice under Order XXX, Rule 5 of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

Take notice that the summons served herewith is served on you as a partner in the defendant firm of ..... or as a person having the control or management of the partnership business of the firm of .....

Dated this ..... day of ..... 19 .

For Prothonotary and Senior Master

Sealer

The ..... day of ..... 19 .

Advocate for .....

N.B.- Where the person served is both a partner and manager, use the following form:—

Take notice that the summons served herewith is served on you as a partner in the defendant firm of ..... and also as a person having the control or management of the partnership business of the firm of .....